
Be it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:

1. This Act may be called the Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Act, 2024.
2. In the Schedule to the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, for entry 5, the following entry shall be substituted, namely:

“5. Valmiki (in the Union territory of Jammu and Kashmir only), Chura, Bhangi, Balmiki, Mehtar”.

DR. RAJIV MANI,

Secretary to the Govt. of India.